

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 207
CP-184/ND/2023

IN THE MATTER OF:

Sharad Duggal

... **Applicant/Petitioner**

Versus

Dimple Creations Pvt. Ltd. & Ors.

... **Respondent**

Under Section: 241 (1) & 242 (4)

Order delivered on 23.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent

: Adv. Swapnil Gupta, Adv. Vaibhav Mendiratta,
Adv. Sajal Jain for the Respondent Nos. 1 & 2

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Ld. Counsel appearing for the Petitioner pointed out that in terms of the order dated 12.06.2024, the petition was disposed of. As it may, this Tribunal cannot take note of any submissions, without there being any application before it, with reference to which the submissions are sought to be made. As on date no proceedings are pending before this Tribunal. It goes without saying that if any of the parties have any further or fresh issue which they seek to raise, it would be open to them to file appropriate application.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)